

Planning Commission, keeping in view the needs of the area and the resources available.

System of Proportional Representation for Election to State Legislatures and Parliament

2584. SHRI JYOTIRMOY BOSU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government have any plan to introduce the system of proportional representation for elections to State Legislatures and Parliament; and

(b) if so, details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) There is no proposal to introduce the system of proportional representation for elections to the House of the People and the State Legislative Assemblies.

(b) Does not arise.

Extension to Dy. C.M.E. at Amritsar

2585. SHRI JYOTIRMOY BOSU: Will the Minister of RAILWAYS be pleased to state:

(a) the length of service rendered by Shri G. S. Sokhey, Dy. CME at Amritsar;

(b) how many extensions has he got already;

(c) whether there are serious grievances against this officer from amongst the workers there; and

(d) if so, reason for granting him extensions?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE):

(a) 21 years since he came on trans-

fer to Indian Railways, except for a break of 2 years.

(b) Extension of service has been granted for 2 years in three spells between 10th February, 1976 to 28th February, 1978.

(c) No.

(d) The extensions were given by the then Minister on grounds of public interest and the work done by him at the Amritsar workshop.

The Constitution (42nd Amendment) Act

2586. SHRI JYOTIRMOY BOSU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Shri N. A. Palkhivala, Jurist has urged upon the Centre to consider his suggestion that the Supreme Court be asked to invalidate the damage done by the 42nd amendment to the Constitution; and

(b) if so, Government's reaction thereto?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) No, Sir.

(b) Does not arise.

Demand for Broad Gauge line from Sholapur to Jalgaon

2587. DR. BAPU KALDATY: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a demand for a new broad gauge line from Sholapur to Jalgaon via Osmanabad and Bhir in Maharashtra; and

(b) Government's decision thereon?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE):
(a) Yes.

(b) No investigations have been carried out for this rail link in the past. Due to severe constraint of resources, it could not be possible to consider the construction of this line at present.

Survey work on Konkan Railway

2588. **SHRI M. RAM GOPAL REDDY:** Will the Minister of RAILWAYS be pleased to state:

(a) whether the survey work on the proposed Konkan Railway has been completed; and

(b) if not, the reasons therefor and steps being taken to expedite the completion of survey work?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE):
(a) and (b). A Final Location Survey and a traffic survey for Apta-Dasgaon section of the proposed Apta-Mangalore (Konkan railway line) have been completed. A final location survey from Dasgaon to Ratnagiri with spot checks on the earlier surveys from Ratnagiri to Mangalore is nearing completion.

Staff Union Demands in Chakradhar-pur Division

2589. **SHRIMATI AHILYA P. RANGNEKAR:** Will the Minister of RAILWAYS be pleased to state:

(a) whether attention of the Government has been drawn to the fact that the Divisional Superintendent, Chakradharpur Division has refused to accept the memorandum of demands submitted by the staff Union; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). There has been no occasion when the Divisional Superintendent, Chakradharpur Division has refused to accept the memorandum of demands submitted by the staff.

Withdrawal of Victimisation Cases against R.D.S.O. Railwaymen

2590. **SHRIMATI AHILYA P. RANGNEKAR:** Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are considering to withdraw all the victimisation cases against the R.D.S.O. railwaymen; and

(b) if so, when and the details thereof?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). No staff of R. D. S. O. was removed or dismissed from service in connection with the railways strike of 1974 or during the period of emergency.

There was, however, a case of one Shri S. L. Srivastava, LDC who was on unauthorised absence from 9-5-1974. A case was registered against him by the Civil Police who arrested him on 25-5-1974. He was treated as having gone on strike from 9-5-1974 to 27-5-1974 and placed under suspension from 28-5-1974. Subsequently, the suspension orders were revoked from 18-6-1974 afternoon. The period from 9-5-1974 to 27-5-1974 has been treated as dies-non by condoning the break in service. Since the charges framed against him could not be proved based on the information furnished by the Police authorities the period of his suspension from 28-5-1974 to 18-6-74 is being regularised as duty.

There was another case of two Casual Workers enjoying temporary status, S/Shri Ram Dhari and Binoo Prasad who had been imprisoned by